

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2022

**In the matter of:**

**PRASOON PANT & ANR.**

....Petitioner

Versus

**MINISTRY OF ENVIRONMENT & ORS.**

....Respondent

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**THROUGH**

**Date:** 29-3-2025  
**Place:** New Delhi

**Adnan Siddiqui and  
Pranav Swarup Pandey  
MAYSS Partners Law Offices  
201/BHN Tower, H Block,  
Sector -44, NOIDA – 201301**

BEFORE THE NATIONAL GREEN TRIBUNAL,  
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**In the matter of:**

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....Respondent

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 15**

I, Rajesh Kumar S/o Sh. Prem Mehto currently working as Manager with the Respondent No. 15 (Nirala Infratech Private Limited (Project Nirala Estate)) having its Corporate Office at Office No. 21, Ground Floor, Logix Infotech Park, D-5, Sector-59, Noida, Uttar Pradesh-201301, do hereby solemnly affirm and state as under:

1. That the present matter has been filed by the Applicant and is pending adjudication before this Hon'ble Tribunal.
2. That the deponent is the Manager and authorized representative of Respondent no. 15 in the above noted case and well conversant with the facts of the case. I am authorised to represent the Company before the Hon'ble Tribunal and hence competent to swear the affidavit. *(True Copy of letter authorizing Mr. Rajesh Kumar to act on behalf of Respondent No. 15 is hereby annexed as Annexure-1)*

For NIRALA INFRATECH PVT. LTD.

*Rajesh Kumar*  
Authorised Signatory

3. That the present affidavit is being filed in compliance of the order dated 04.02.2025 passed in the above-mentioned matter, where by this Hon'ble Tribunal has sought details of source, quantity and period of STP treated water and therefore, the present affidavit is confined to the limited aspect sought to be clarified by this Hon'ble Tribunal. *(True Copy of order dated 04.02.2025 passed by this Hon'ble Tribunal is annexed here as Annexure-2)*
4. That the Respondent no. 15 has total construction area of 3,200,638.67 square feet at GH-04 Tech Zone- IV, Greater NOIDA, and the estimated water requirement for the construction area is 19,203.83 KLD. The Company had obtained the required water i.e. Sewage Treatment Plant (STP) water from two sources mentioned herein under below:
- Purchase form Greater Noida Industrial Development Authority (GNIDA):- 30000 KLD from the period 2019-20 to 2023-24. *(True copy acknowledged receipts of sewage treated water purchased by Respondent no. 15 from GNIDA is attached here as Annexure-3)*
  - STP Water from its own sources, STP of Nirala Estate Phase 1:-6000 KLD approx. per month from the period 2018-19 to 2024-25.
5. The above purchased and own source STP water is utilized for construction, horticulture, landscaping, sprinkling, greenery, dust mitigating and any other purposes directly or indirectly related with the construction at the project site.

For NIRALA INFRATECH PVT. LTD.

*Rajendra Kumar*  
Authorised Signatory

6. That the Respondent no. 15 reserves the right to further amend the present affidavit subject to any query raised by this Hon'ble Tribunal.

For NIRALA INFRATECH PVT. LTD.

*Rajesh Kumar*  
Authorised Signatory

**DEPONENT**

**VERIFICATION**

Verified at New Delhi, on this \_\_\_\_ day of March 2025 that all the contents of the above stated affidavit are correct and true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed thereof.

For NIRALA INFRATECH PVT. LTD.

*Rajesh Kumar*  
Authorised Signatory

**DEPONENT**

**Date** 29-3-2025

**Place:** New Delhi

**Corporate Office:**

Office No. 21, Ground Floor, Logix Infotech Park  
D-5, Sector-59, Noida-201301

Tel.: 0120-4823000, Fax: 0120-4823001

Email: crm@niralaworld.com

Website: www.niralaworld.com

*ANNEXURE-1*

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**CERTIFIED TRUE COPY OF THE EXTRACT OF MINUTES OF 08/2024-2025 MEETING OF BOARD OF DIRECTORS OF NIRALA INFRATECH PRIVATE LIMITED HELD ON WEDNESDAY, THE 29<sup>TH</sup> DAY OF JANUARY, 2025 AT CORPORATE OFFICE OF THE COMPANY SITUATED AT OFFICE NO. 21 GROUND FLOOR, LOGIX INFOTECH PARK, D-5, SECTOR-59, NOIDA-201301, UTTAR PRADESH AT 05:00 P.M.**

**AUTHORIZATION TO MR. RAJESH KUMAR**

**"RESOLVED THAT** the consent of Board of Directors of the Company be and is hereby accorded to authorize Mr. Rajesh Kumar, Manager, to act as Authorized Signatory of the company to file, reply or act on before the Hon'ble National Green Tribunal

**"RESOLVED FURTHER THAT** Mr. Rajesh Kumar, be and is hereby authorized to appear, verify, declare, affirm, make, present, sign, submit, and file all necessary written statements, affidavit, undertakings, declaration as required in connection with above matters through himself or through attorneys, advocates

**RESOLVED FURTHER THAT** Certified true copy(ies) of the resolution passed by the Board of Directors of the Company be provided to all concerned under the hands of any Director of the Company."

**for and on behalf of  
NIRALA INFRATECH PRIVATE LIMITED**

*Aarushi  
malik*



**Aarushi Malik**  
Company Secretary  
M. No.: A74500

**Date: 28.02.2025**

**Place: Noida**

4561

ANNEXURE - 2

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**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	1827	03.02.20	37	M/S Nirala Infra Tech. Pvt. Ltd.	GH.04 Tech. Zone-IV, Greater NOIDA	25000.00	5000 KL.	01.07.21	23.10.21	1855 KL.	0 KL.	123

खण्ड में उपलब्ध अभिलेखों के आधार पर सत्यापन

नोट:- पूर्व में दी गयी डिटेल्स दिनांक 30/06/2021 तक 3145 KL पानी ले लिया गया था।

  
**Asstt. Manager (Jal-OA)**  
 SWADESH RANJAN  
 Asstt. Manager  
 (Jal) O. A. No. 03

  
**Manager (Jal-OA)**  
 फिरोज अहमद  
 प्रबन्धक (बाह्य एजेसी)  
 नोएडा

  
**Sr. Manager (Jal-OA)**  
 (राकेश कुमार)  
 प्रभारी चरि० प्रबन्धक  
 जल-बा०सं०, नोएडा

For NIRALA INFRA TECH PVT. LTD.  
  
 Authorised Signatory

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	1959	15.11.21	40	M/S Nirala Infra Tech. Pvt. Ltd.	GH.04 Tech. Zone-IV, Greater NOIDA	25000.00	5000 KL	20.11.21	31.03.22	3165 KL	1835 KL	123

खण्ड में उपलब्ध अभिलेखों के आधार पर सत्यापन

  
 Asstt. Manager (Jal-OA)

SWADESH RANJAN  
 Asstt. Manager  
 (Jal) O. A Noida

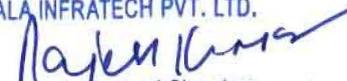
  
 Manager (Jal-OA)

फिरोज अहमद  
 प्रबन्धक (वाह्य एजेसी)  
 नौएडा

  
 Sr. Manager (Jal-OA)

(राकेश कुमार)  
 प्रभारी वरिष्ठ प्रबन्धक  
 जल-वाह्य, नौएडा

For NIRALA INFRA TECH PVT. LTD.

  
 Authorised Signatory

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123**

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1	2141	02.12.2022	43	M S Nirala Infra Tech. Pvt Ltd.	नोट- पूर्व में दिनांक 31.01.2023 तक कुल लिया गया धारण का विवरण				4254 KL	75 KL	
					GH 04 Tech Zone-IV, Greater Noida	50000.00	10000 KL	01.12.22 - 30.04.23	4400 KL	1000 KL	

कम्प्यूटरी उपलब्ध अनिलेखों के आधार पर सत्यापन

*Amrady*  
 J.E. (Jal.O.A.)

*A*  
 Manager (Jal.O.A.)  
**ANIL KUMAR**  
 Manager  
 Jal Outer Agency NOIDA

*[Signature]*  
**DEVENJAN NIGAM**  
 Senior Manager  
 (Jal Outer Agency), NOIDA

For NIRALA INFRA TECH PVT. LTD.

*[Signature]*  
 Authorised Signatory

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123**

S.No	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT	SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	2206	05.06.2023	45	M/S. Nirala Infra Tech. Pvt. Ltd	नोट:- पूर्व में दिनांक 31.12.2023 तक कुल लिया गया पानी का विवरण				4035 KI	5965 KI	123
					GH.04 Tech Zone-IV Greater NOIDA	50000.00	10000 KI	01.01.24 - 30.04.24	910 KI.	5055 KI.	

*[Signature]*

J.E. (Jal-OA)

*[Signature]*  
01/7/24

Manager (Jal-OA)

*[Signature]*  
Sr. Manager (Jal-OA)

For NIRALA INFRA TECH PVT. LTD.

*[Signature]*  
Authorised Signatory

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ANNEXURE-3

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Item No. 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2022  
(I.A. Nos. 747/2023, 748/2023, 626/2023, 625/2023 & 35/2024)

Prasoon Pant & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 04.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Ms. Shreepurna Dasgupta, Advs. for Applicant

Respondent: Mr. Ravindra Kumar, Senior Advocate with Mr. Shivam Saksena, Adv. for R - 8 (GNIDA)  
Mr. Bhanwar Pal Singh Jadon & Ms. Gargi Chaturvedi, Advs. for the State of UP  
Mr. A.R. Takkar, Ms. Aastha Tyagi & Mr. Manan Takkar, Advs. for R - 9  
Mr. Zeeshan Hashmi & Mr. Ankit Parashar, Advs. for R- 10  
Mr. Karanjot Singh Mainee, Adv. for R - 14 & 17 (Through VC)  
Mr. Adnan Siddiqui & Mr. Pranav Swarup Pandey, Advs. for R - 18 & 26  
Md. Ghulam Akbar, Mr. K. Sushant Sekhar, Ms. Shruti Deo, Mr. Jeemon Raju & Mr Rakesh Sinha, Advs. for R - 24  
Mr. Rudrashish Bhardwaj, Adv. for R - 36  
Mr. Sumeer Sodhi & Mr. Arjun Nanda, Advs. for R - 39 (Through VC)  
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Mr. Atif Suhrawardy, Adv. for CPCB (Through VC)  
Mr. Gigi. C. George, Adv. for CGWA (Through VC)  
Mr. Dhruv Kapur & Ms. Vaidehi Rastogi, Advs. for R - 11  
Mr. Sidharth Joshi & Mr. Vinit Kumar Jha, Advs. for R - 16 (Through VC)  
Mr. A.K. Chaudhary & Ms. Meena Yadav, Advs. for Coco County & Cherry County  
Ms. Aastha Thakur, Adv. for R - 29  
Mr. Amit Goel, Adv. for R - 27  
Mr. Tanay, Adv. for R - 19  
Ms. Kriti Bhardwaj, Adv. for R - 25 (Through VC)  
Ms. Kanika Singhal & Mr. Ritik Nandan, Advs. for R - 31 (Through VC)  
Mr. Madhur Dhingra, Adv. for R - 46

**ORDER**

2. It has been pointed out that factual status in respect of 63 projects has been examined by joint committee, out of which 41 projects have been found to be using ground water and 22 projects have not been found to be using ground water.

3. Counsel for some of the private respondents have submitted that the respondents he is representing are one of those 22 who were not extracting the ground water. Therefore, they should be excluded from the scrutiny.

4. It has been submitted that these project proponents received STP-treated water either from the Greater NOIDA Development Authority, the NOIDA Development Authority, or private suppliers.

5. It has been pointed out that all the STPs from which project proponents received STP water fall within the jurisdiction of Greater NOIDA Development Authority or NOIDA Development Authority.

6. The Learned Counsel for the applicant has submitted that he will compile information regarding each project and project proponent about the sources of STP treated water and other sources of raw water within two weeks. This information will be provided to the Learned Counsel for respondent no. 8 - Greater NOIDA Industrial Development Authority and respondent no. 4 - Uttar Pradesh Pollution Control Board. Upon receiving this information, respondents nos. 4 and 8 will verify it and determine the correctness of the disclosures made by the projects and project proponents regarding the supply of STP treated water. They will submit the report to the Tribunal within eight weeks.

sources of raw water, will have an opportunity to file it by way of affidavit within one week by supplying an advance copy thereof to, Counsel for the applicant.

8. List on 28.04.2025.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

February 04, 2025  
Original Application No. 392/2022  
JG..

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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 392/2022**

**In the matter of:****PRASOON PANT & ANR.****....Petitioner****Versus****MINISTRY OF ENVIRONMENT & ORS.****....Respondent**

I, Rajesh Kumar, Manager with Nirala Infratech Private Limited (Project Nirala Estate), on behalf of the Company do hereby appoint the following advocates of MAYSS Partners Law Offices:

**ADNAN SIDDIQUI****PRANAV SWARUP PANDEY****UP 8078/2012****D/5947/2024****Phone: 9873548826****Ph: 8447639983****Email: info@maysspartners.com****Office: B – 67 Flatted Factory Complex Okhla Phase III New Delhi - 20**

hereinafter called as Advocates, to represent us in the above noted case and do following acts:

- To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Courts.
- To sign, verify and present pleadings, replications, appeals, cross-objections, or Petitions for execution, review, revision, restoration withdrawal, compromise or other Petitions, replies, objections, Affidavits or other documents as may be deemed necessary for conducting the said case in all its stages.
- To file and take back documents and to apply for copy of orders/ documents etc.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To file and appear in the execution proceedings.
- To deposit, draw and receive money, in cash or by way of cheque and issue receipts therefore and to do all other acts, deeds and things that may be necessary to be done for course of the present case.
- To appoint and instruct any other legal practitioner and authorize him to exercise the powers and authorities hereby conferred upon the Advocates whenever he may think fit to do so.
- And I the undersigned do hereby agree to ratify and confirm acts done by the Advocates or his substitute in the matter as if the same were done by me for all intents and purposes. I further undertake that I or my duly authorized agent shall appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.
- And I the undersigned do hereby agree not to hold the Advocates or his substitute responsible for the result of the case in consequence of his absence from the Court when the said case is called or for any negligence of the said Advocate or his substitute.
- And I / we do hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocates shall be entitled to the same.

IN WITNESS WHEREOF I do hereunto set my hands to these presents, the contents whereof have been understood by me this \_\_\_ day of March 2025

**Advocate Signature:****Client Signature & Stamp:**

Accepted and Identified by: \_\_\_\_\_

For NIRALA INFRATECH PVT. LTD.  
*Rajesh Kumar*  
Authorized Signatory